

Unstarred Question No. 1511 dated 1st March, 1978 and state:

(a) whether the results of the trials to examine the feasibility of extending loads of 301/302 Deccan Queen by four Coaches are final and complete and if so, when and the details thereof;

(b) in pursuance of the results what action have Railway Administration taken or propose to take soon; and

(c) if the results of the said trials are not complete so far, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (c). The results of the trials conducted for increasing the loads of 301/302 Deccan Queen are still under examination. There are serious difficulties with regard to platform and maintenance arrangements, change of path, additional power generating capacity etc. etc. Central Railway is going into these technical problems with a view to increasing the load of 301/302 Deccan Queen. Final decision can only be taken after all these problems are sorted out.

Nuclear capability of Pakistan

11252. SHRI YADVENDRA DUTT:
SHRI NIRMAL CHANDRA
JAIN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether his attention has been drawn to a news item of May 2nd from New York saying that Washington has confirmed that Pakistan is building a Plutonium plant so as to produce weapon grade Uranium and nuclear weapon; and

(b) if so, what action Government of India has taken in the matter?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAIYEE) (a) Government has seen press reports to the effect that United States officials have stated that Pakistan's nuclear programme is not

peaceful and includes the building of a plutonium (or reprocessing) plant and a uranium enrichment plant capable of producing weapons-grade nuclear material for making nuclear weapons.

(b) Government of India has publicly expressed its grave concern in the matter and has also taken it up bilaterally with the concerned authorities including those in Pakistan and the United States.

Movable and Immovable Property held by the Regional Provident Fund Commissioner, U.P.

11253. SHRI ARJUN SINGH BHADORIA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the details of the movable and immovable property held by the Regional Provident Fund Commissioner, Uttar Pradesh pertaining to the period from 1963 to 31st December 1978;

(b) whether Government have also received the property statement in respect of the dependents of the above Commissioner; and

(c) whether Government will reassess the value of this house built in Ahmedabad and conduct an enquiry into expenditure incurred on living in excess of his monthly income?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR & PARLIAMENTARY AFFAIRS. (DR. RAM KRIPAL SINHA) (a) and (b): Annual statements of immovable property in respect of the Regional Commissioners are furnished by them to the Central Provident Fund Commissioner.

(c) The Officer has been requested by the Central Provident Fund Commissioner to furnish a valuation report in respect of his house at Ahmedabad after completion of its construction. In the circumstances the question of reassessment does not arise. The Employees Provident Fund Orga-